

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).1691-1692/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRLA No. 128/1983 17-05-2024 in GOVTA No. 877/1983 passed by the High Court of Judicature at Allahabad]

HARI SHANKAR RAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 22692/2025 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 173760/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 173758/2024 - EXEMPTION FROM FILING O.T.
IA No. 22691/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 21-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR
Mr. Jasir Aftab, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in four weeks.
2. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Standing Counsel for the respondent(s).

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER